

CC NO. 269/2019
CBI VS. RAJENDER KUMAR ETC.

01.09.2020

COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Id. PP for CBI along with HIO Atul Hazela in person.

Accused Rajender Kumar, G. K. Nanda, R. S. Kaushik, Sandeep Kumar, Dinesh Kumar Gupta, Tarun Sharma, Ashok Kumar, Jaydev Rath and Mukesh Mehta are present on bail.

Accused Sandeep Kumar for accused company M/s Endeavour Systems also.

Sh. Rahul Tyagi, Adv. for accused Rajender Kumar.

Sh. H. K. Sharma and Ms. Vaibhavi Sharma, Advs. for accused G. K. Nanda.

Sh. Rajeev Yadav, Adv. for accused R. S. Kaushik.

Sh. Sumit Batra, Adv. for accused Tarun Sharma.

Sh. Ajit Singh, Adv. for accused Jaydev Rath and Mukesh Mehta.



An application seeking permission to file additional documents along with list of additional documents has been filed by CBI through email sent to the email address of the Court. A copy of the said application be forwarded to all the counsels through their respective emails.

Replies to the applications of accused Jaydev Rath and Mukesh Mehta both dated 04.08.2020 both under Section 91 CrPC has also been filed by CBI sent on the email of the Court. A copy of both the replies be forwarded to the counsel for accused Jaydev Rath and Mukesh Mehta through his email.

It is submitted by counsel for accused G. K. Nanda that an application of his is pending for disposal and reply to the same has not been filed by CBI. Ld. PP seeks time to file the reply.

 Written submissions to three applications all under Section 91 CrPC all filed jointly by accused Jaydev Rath and Mukesh Mehta were filed by the CBI on the email address of the Court. All the written submissions be forwarded to Id. PP through his email.

It is submitted by Id. Counsel for accused Jaydev Rath and Mukesh Mehta that a number of his applications are pending for disposal.

It is submitted by Sh. Rahul Tyagi, Adv. that his applications dated 09.07.2020 and 22.01.2019 are pending disposal and replies to the same has not been filed by CBI.

The file has not been scanned yet.

The Ahlmad is directed to send a reminder in writing to the concerned branch for scanning of file through whatsapp or email.

Put up for reply and arguments on the applications of accused Jaydev Rath and Mukesh Mehta for **07.09.2020**, in physical Court.

Put up for reply and arguments on the applications of accused R. S. Kaushik for **11.09.2020**, in physical Court.

Put up for reply and arguments on the application of accused G. K. Nanda for **21.09.2020**, in physical Court.

Put up for scanning of file and for reply and arguments on all other pending applications on 29.09.2020, through video conferencing.

At this stage, date is changed to **30.09.2020**, on the request of Id. Counsel Sh. Rahul Tyagi.

The other accused persons and counsels need not appear on 07.09.2020, 11.09.2020 and 21.09.2020.

Similarly, on 07.09.2020, 11.09.2020 and 21.09.2020, concerned accused person shall not appear and only the

RK Sharma

concerned counsel shall appear.

A copy of replies be given in advance to all the respective counsels.

A copy of the order be sent to all the counsels, as requested by Id. Counsel Sh. Harsh Kumar Sharma, on their email addresses.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
01.09.2020

**CC NO. 271/2019
CBI VS. HARI RAM**

01.09.2020

COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Id. PP for CBI.
Accused on bail with **Sh. Ajit Singh**, Adv.

The file has not been scanned yet.

The Ahlmad is directed to send a reminder in writing to the concerned branch through whatsapp or email for scanning of file.

Put up for scanning of the file, for further proceedings and for final arguments on **21.09.2020**, in physical Court.

The accused need not to appear and only counsel shall appear on the next date of hearing.



**(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
01.09.2020**